

MSTP/DY.No-3

[To be published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii)]

Government of India  
Ministry of Finance  
Department of Revenue  
(Central Board of Direct Taxes)

NOTIFICATION

New Delhi, the 4<sup>th</sup> April, 2016

S.O.....(E).- In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, the Sikkim State Electricity Regulatory Commission, constituted under the Electricity Act, 2003 (39 of 2003), in respect of the following specified income arising to that Commission, namely:-

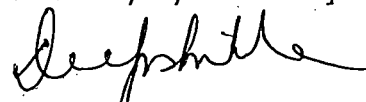
- a) grants and aid received from Government;
- b) amount received in the form of the Petition fees;
- c) amount received in the form of the Licence fees; and
- d) interest earned on investment or deposit.

2. This notification shall be subject to the following conditions, namely:-

- (a) the Sikkim State Electricity Regulatory Commission shall not engage in any commercial activity;
- (b) the activities and nature of the specified income remain unchanged throughout the financial years; and
- (c) the return of income shall be filed in accordance with the provision of clause (g) of sub-section (4C) section 139 of the Income-tax Act, 1961 (43 of 1961).

3. This notification shall be applicable with respect to the specified income of the said Commission for the Financial Years 2015-2016, 2016-2017, 2017-2018, 2018-2019 and 2019-2020.

[Notification No. 26/2016 F.No.196/40/2015-ITA-I]



(DEEPSHIKHA SHARMA)

Director to the Government of India

To

The Manager,  
Government of India Press,  
Mayapuri Press,  
New Delhi.

177  
29  
7/6/4/2016

[भारत के राजपत्र, असाधारण के, भाग II, खण्ड 3, उपखण्ड ]में प्रकाशनार्थ (I)

भारत सरकार  
वित्त मंत्रालय  
राजस्व विभाग  
(केन्द्रीय प्रत्यक्ष कर बोर्ड)  
अधिसूचना

नई दिल्ली, दिनांक 4 अप्रैल, 2016

का. आ. \_\_\_\_\_ (अ). - आयकर अधिनियम, 1961 (1961 का 43) की धारा 10 के खण्ड (46) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार विद्युत अधिनियम, 2003 (39 के 2003), के अंतर्गत गठित सिक्किम राज्य विद्युत विनियामक आयोग को, इस आयोग को होने वाली निम्नलिखित विनिर्दिष्ट आय के संबंध में, अधिसूचित करती है, अर्थात्

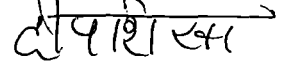
- (क) सरकार से प्राप्त सहायता और अनुदान;
- (ख) याचिका शुल्क के रूप में प्राप्त राशि;
- (ग) लाइसेंस शुल्क के रूप में प्राप्त राशि; और
- (घ) निवेश या जमा पर अर्जित ब्याज।

.2 यह अधिसूचना निम्नलिखित शर्तों के साथ लागू होगी कि -

- (क) सिक्किम राज्य विद्युत विनियामक आयोग कोई भी वाणिज्यिक कार्यकलाप नहीं करेगा;
- (ख) आयोग के क्रियाकलाप और इसको होने वाली विशेष आय की प्रकृति में पूरे वित्तीय वर्षों में कोई परिवर्तन नहीं होगा; और
- (ग) आयकर अधिनियम, 1961 की धारा 139 की उपधारा (4ग) के खण्ड (छ) के प्रावधानों के अनुसार अपनी आयकर विवरणी दायर किया करेगा।

.3 यह अधिसूचना आयोग को वित्तीय वर्ष 2015-2016, 2016-2017, 2017-2018, 2018-2019 और 2019-2020 में होने वाली विनिर्दिष्ट आय पर लागू होगी।

[अधिसूचना सं. 26 /2016, फा.सं.196/40/2015-आईटीए-1]



(दीपशिखा शर्मा)

निदेशक, भारत सरकार

सेवा में,

प्रबंधक,  
भारत सरकार मुद्रणालय,  
मायापुरी, नई दिल्ली।